

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15059/2020

(Arising out of impugned final judgment and order dated 25-11-2020 in WC No.17238/2020 passed by the High Court Of Judicature At Allahabad)

RAMCHANDRA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.17767/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.129025/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.129019/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.129020/2020 - EXEMPTION FROM FILING O.T., IA No.129018/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamalendra Mishra, AOR

Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti U Mishra, Adv.
Mr. Harsh Som, Adv.
Mr. Amar Deep Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment for filing rejoinder affidavit, list the matter on 01.09.2023.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)